

# IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

ERNAKULAM BENCH

O. A. No. 40 of 1993.

DATE OF DECISION 13th Jan. 1993

K.K. Ramakrishnan Applicant (s)

M/s M. R. Rajendran Nair & Advocate for the Applicant (s)  
CM Nazar  
Versus

Telecom District Manager Respondent (s)  
Palakkad.

Mr. Mathew G. Vadakel, ACGSC Advocate for the Respondent (s)

CORAM :

The Hon'ble Mr. S.P. Mukerji, Vice Chairman

and

The Hon'ble Mr. A.V. Haridasan, Judicial Member

1. Whether Reporters of local papers may be allowed to see the Judgement?
2. To be referred to the Reporter or not?
3. Whether their Lordships wish to see the fair copy of the Judgement?
4. To be circulated to all Benches of the Tribunal?

## JUDGEMENT

(Hon'ble Shri A.V. Haridasan, Judicial Member)

The applicant who claims to have been in casual employment under the Telecom District Manager, Palakkad for a few days intermittently from 8.10.86 has prayed in this application that it may be declared that he is entitled to be re-engaged and considered for conferment of temporary status and regularisation in accordance with the scheme which is in operation in the Department. He has averred in the application that he has made a representation to the Telecom District Manager (Respondent) on 3.5.92 and that finding no response to this representation, he was constrained to approach this Tribunal with this application under Section 19 of the Administrative Tribunals Act.

2. When the application came up for admission the learned counsel on either side submitted that the application may be disposed of with appropriate direction in regard to the disposal of the representation.

3. In view of the above submission of the counsel at the Bar we admit this application and dispose of the same with a direction to the respondent to consider and dispose of the representation made by the applicant on 3.5.92 at Annexure-I in accordance with law and the extant instructions. If the original representation is not readily available with the respondent, a copy available at Annexure-I may be made use of for that purpose. The representation should be disposed of within a period of one month from the date of communication of a copy of this judgment. There is no order as to costs.



13.1.93

(A.V. HARIDASAN)  
JUDICIAL MEMBER



13.1.93

(S.P. MUKERJI)  
VICE CHAIRMAN

13th Jan. 1993.

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